

करने और राज्यों को खोकार गुणवत्ता वाले खाद्यान्न सुपुर्द करने के लिए जिम्मेदार हैं, लेकिन राज्य के अन्दर वितरण करने की जिम्मेदारी राज्य सरकारों की होती है। गरीबी के रेखा से नीचे की आबादी का पता लगाने, पहचान किए गए गरीबी की रेखा से नीचे के परिवारों को विशेष कार्डधारी करने, भारतीय खाद्य निगम से उचित दर दुकानों को खाद्यान्नों की सुपुर्दगी करने और उचित दर दुकान से खाद्यान्नों का वितरण पारदर्शी ढंग से करने और इसके लिए जिम्मेदारी तय करने और इसके लिए त्रुटिरहित प्रबंध करने के लिए राज्य सरकारों को उपयुक्त मार्गदर्शी सिद्धान्त जारी किए गए हैं।

उत्तर प्रदेश सरकार ने सूचित किया है कि राज्य में गरीबी के रेखा से नीचे के परिवारों की पहचान कर ली गई है और पहली जून, 1997 से राज्य में लक्षित सार्वजनिक वितरण प्रणाली को कार्यान्वित करने के लिए आवश्यक प्रबंध किए गए हैं।

Surplus Staff in FCI

1258. DR. ALLADI P. RAJKUMAR: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether Food Corporation of India has surplus staff;

(b) if so, the percentage thereof; and

(c) the reasons for employing persons who have crossed superannuation age?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANSH PRASAD SINGH): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) No employee has been given re-employment in the Food Corporation of India after attaining the age of superannuation. However, in exceptional need based cases, employees have been engaged in the Corporation on consultancy basis on fixed remuneration strictly on Government pattern to meet exigencies of work.

Super Bazar duped of lakhs of rupees by Etawah Based Flour Mill

1259. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether it is a fact that the main Super Bazar in Delhi has been duped of lakhs of rupees by an Etawah based flour mill;

(b) if so, the details thereof stating the amount involved;

(c) whether it is a fact that the flour mill was awarded contract by the Super Bazar in violation of the norms and practice in awarding contracts;

(d) if so, whether Government have made any inquiry into the deal; and

(e) if so, the outcome thereof along with the action taken by Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI RAGHUVANSH PRASAD SINGH): (a) and (b) According to information furnished by the Super Bazar, no money was spent by Super Bazar from its account on the procurement of wheat which was allotted to M/s Etawah Flour Mill, UP. The mill had deposited Rs. 1 crore to FCI by Demand Draft and had actually lifted 1149.5 M. Tonnes of wheat as against the allotment of 2,000 M. Tonnes. The mill had also deposited an amount of Rs. 40,000 as security with the Super Bazar. The Super Bazar has not suffered any financial loss on this account.

(c) The decision to award contract to M/s Etawah Flour Mill was taken by the Purchase Committee as per the rules of the Super Bazar.

(d) and (e) The Central Registrar of Cooperative Societies was asked to conduct an enquiry into the matter. The Enquiry Report of the Central Registrar

has since been received. As the processing of the report involves consultation with other departments, no final decision has been taken on the recommendations by the Government.

FCI Godowns in North-Eastern Region

1260. SHRI W. ANGOU SINGH: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) number of FCI godowns in the States of the North-Eastern region specially in Manipur;

(b) whether Government have any plan to build FCI godowns in each district; and

(c) number of godowns to be constructed in this year?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI

RAGHUVANSH PRASAD SINGH): (a) As on 31.5.97, the Food Corporation of India has 70 godowns in seven North-Eastern States, which include three godowns in Manipur.

(b) No, Sir.

(c) During 1997-98, the Food Corporation of India propose to construct godowns at Dimapur (Nagaland), Jowai (Meghalaya) and Jiribam (Manipur) with a total capacity of 16,250 MT subject to availability of funds.

Quantity of Wheat, Flour and Rice Supplies to North-Eastern States

1261. SHRI W. ANGOU SINGH: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) the quantity of raw wheat, flour and rice supplied by Government to the North-Eastern States; State-wise;

(b) whether it is a fact that the wheat supplied by Government is not being made available in the respective States;

(c) if so, the reasons therefor and if not, whether each State of this region has its own flour milling for grinding the wheat; and

(d) if no, where it will be grinded?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI

RAGHUVANSH PRASAD SINGH): (a) No flour is supplied to States/UTs including those in the North-East from Central Pool by FCI for PDS. The quantities of wheat and rice allotted and lifted in case of States in North-East during 1996-97 and 1997-98 are given in statement attached. [See Appendix 181 Annexure No. 31]

(b) to (d) The quantity of wheat required for supply to States/UTs for PDS in North-East States is moved from Northern States of India or from outside. There have been occasions when due to movement bottlenecks, labour trouble etc., there was temporary dislocation in supplies.

All States in North-East, except Arunachal Pradesh, have roller flour mills besides chakkies. Arunachal Pradesh can get its wheat grinded in Assam.

Identification of Households Under TPDS in Gujarat

1262. SHRI AHMED PATEL: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether the households living below the poverty line who are to be covered under the Targeted Public Distribution System (TPDS) have been identified in the State of Gujarat to issue foodgrains at specially subsidised prices;

(b) if so, the details thereof;

(c) whether TPDS has since been launched in the State;

(d) if so, the details thereof; and